# GOVERNMENT OF INDIA MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

# LOK SABHA UNSTARRED QUESTION NO. 2306 TO BE ANSWERED ON WEDNESDAY, THE 1<sup>st</sup> AUGUST, 2018

## **EXPERT PANEL FOR CALCULATION OF SUB-NATIONAL ACCOUNTS**

2306. SHRI J.J.T. NATTERJEE: SHRI CH. MALLA REDDY: SHRI G. HARI: SHRI R. PARTHIPAN:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has constituted a Committee for sub-national accounts to upgrade the norms for computation of economic data at States and district level in the backdrop of plans to revise the base year for National Accounts or Gross Domestic Production (GDP) calculation and if so, the details and the composition thereof;
- (b) whether the said Committee will review concepts, definitions, classifications, data conventions, data sources and data requirements for preparation of State Domestic Product (SDP) and District Domestic Product (DDP) and to lay down revised guidelines and if so, the details thereof; and
- (c) whether the Government is considering to revise the base year for the computation of national income to 2017-18 from the current 2011-12 to capture better the economic realities in fast changing world and if so, the details thereof?

### ANSWER

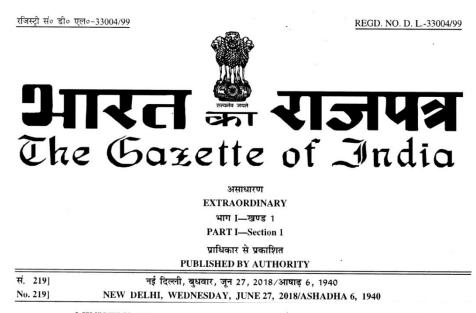
MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI VIJAY GOEL)

(a) & (b): Yes, Madam. The Government has notified the constitution of a Committee for Sub-National Accounts on 27th June, 2018 to suggest, inter alia, measures for improving State Domestic Product and District Domestic Product. A copy of the Notification on the composition and terms of reference of the Committee is given at the Annexure.

(c): Yes, Madam. Base revisions are carried out as per international best practices to take into account structural changes in the economy. As a part of the base revision exercise, methodological improvements and new data sources are considered as per relevant international standards.

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Annexure referred to in reply to parts (a) & (b) of the Lok Sabha Unstarred Question No. 2306 regarding Expert Panel for Calculation of Sub-National Accounts for answer on 1<sup>st</sup> August, 2018



#### MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

(Central Statistics Office)

#### NOTIFICATION

New Delhi, the 26th June, 2018

F. No. P-12021/1/2017-NAD(NSC)-6&7/NAD-8.—The Government of India hereby constitutes the Committee for Sub-National Accounts with the following composition:

<ol> <li>Prof. Ravindra H. Dholakia Retired Professor, Indian Institute of Management, Ahmedabad</li> </ol>	Chairperson (Non-Official)
2. Prof. Bishwanath Goldar Former Member, National Statistical Commission	Member (Non-Official)
3. Shri Ramesh Kolli Former Member, National Statistical Commission	Member (Non-Official)
4. Dr. A.C. Kulshreshtha Former ADG, CSO	Member (Non-Official)
5. Representative of National Institute of Public Finance and Policy (NIPFP), New Delhi	Member
6. Officer -in-Charge Department of Statistics and Information Management (DSIM), Reserve Bank of India (RBI)	Member
7. Representative of NSSO, M/o Statistics & Programme Implementation	Member
8. Director, Directorate of Economics and Statistics, Gujarat	Member
9. Director, Directorate of Economics and Statistics, Kerala	Member

10. Director, Directorate of Economics and Sta	atistics, Rajasthan	Member
11. Director, Directorate of Economics and Sta	atistics, Goa	Member
12. Director, Directorate of Economics and Sta	atistics, Assam	Member
13. ADG/DDG, NAD, CSO		Member Secretary

2. Following are the Terms of Reference of the Committee:

a) To review the concepts, definitions, classifications, data conventions, data sources and data requirements for preparation of State Domestic Product (SDP) and District Domestic Product (DDP) and to lay down revised guidelines

b) To suggest measures for improving SDP and DDP in the country taking into consideration availability of data and requirements of the Centre and States/ Union Territories.

c) To suggest State level annual/ benchmark surveys keeping in view the needs of the System of National Accounts especially in view of the next base year revision.

3. The committee may consult other States / Union Territories not included in the committee from time to time as necessary. In this direction, the Committee may share agenda and minutes of each of its meetings with all States / Union Territories for their view / suggestions / information.

4. The non-official Chairperson / members of the committee would be entitled to a sitting fee of Rs. 3000/- per day of sitting for attending the meetings. Other terms and conditions of the D/o Expenditure's order dated 12.4.2017 would be applicable. TA/DA to non-official members would be governed by the D/o Expenditure's order dated 14.9.2017.

5. The expenditure of the official members on TA/DA etc. for attending the meetings of the Committee will be borne by their parent Ministry/Department/ Organization to which they belong.

6. The Committee may, if necessary, with prior approval of the Secretary, Ministry of Statistics and Programme Implementation, co-opt member(s) or invite Government / Non-Government expert(s) for dealing with any specific issue and problem relating to different subjects to seek their advice. If the co-opted member(s)/expert(s) is/are non-official member(s), then they would be entitled for TA/DA and sitting fees etc. as prescribed in the above para 4.

7. The expenditure on conducting the meetings of the Committee and the payments/reimbursements etc. made to nonofficial members would be borne by the Ministry of Statistics and Programme Implementation, CSO, New Delhi under the Head of Account 3454 (Major head).

8. The Committee will submit its report within one year. They may also submit interim reports, as necessary.

9. Secretarial assistance to the committee will be provided by the National Accounts Division, Central Statistics Office, Ministry of Statistics & P.I.

10. The notification will come into force with immediate effect.

11. This issues with the concurrence of Integrated Finance Division vide its Dy. No. 18699 dated 12.6.2018.

ARUN KUMAR YADAV, Jt. Secy.